

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 559**

TO BE ANSWERED ON 29.11.2024

STEPS TO CONTROL ANTI-NATIONAL PROPAGANDA ON DIGITAL AND SOCIAL MEDIA

559 DR. PARMAR JASHVANTSINH SALAMSINH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the steps taken by Government to control anti-national propaganda material on digital media and social media;**
- (b) whether Government has taken any steps to make strict rules to stop the propagation of such material;**
- (c) if so, the details thereof; and**
- (d) the number of persons and institutions prosecuted for such acts in the last five years?**

ANSWER

MINISTER OF INFORMATION AND BROADCASTING, MINISTER OF RAILWAYS AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d):- Section 69A of the Information Technology Act, 2000, inter-alia, empowers the Central Government to issue directions to any Government agency or an intermediary to block content in the interest of sovereignty and integrity of India, defence of India, security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of any cognizable offence relating to such matters. Appropriate directions are issued for blocking of access of such information under the Information Technology (Procedure and Safeguards for Blocking of Access of Information for Public) Rules, 2009 by MeITY and under IT Rules, 2021 by Ministry of Information and Broadcasting.

As per the seventh schedule of the constitution, Police and public order are state subjects and the law enforcement agencies of States are responsible for investigation and prosecution into cases relating to violation of the various provisions of IT Act, 2000.
